GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 2515 TO BE ANSWERED ON 09.03.2021

Performance of PSEs

2515: SHRI ABDUL KHALEQUE

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government is aware of the performance of Public Sector Enterprises (PSEs) in the North East and if so, the details thereof;
- (b) the details of the profit making PSEs in the North East; and
- (c) the initiatives taken by the Government to make such PSEs profitable?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL)

(a) & (b) As per information available there are 10 CPSEs having registered office in the North East Region of the Country. Out of these 10 CPSEs, following 5 CPSEs are profit making in FY 2019-20:

S.No.	State	CPSEs
1	Assam	Brahamputra Crackers & Polymer Ltd.
2	Assam	Numaligarh Refinery Ltd.
3	Assam	Oil India Ltd.
4	Manipur	Loktak Downstream Hydroelectric Corporation Ltd.
5	Meghalaya	North Eastern Electric Power Corporation Ltd.

In addition to above, CPSEs such as Indian Oil Corporation Ltd, Oil & Natural Gas Corporation Ltd, National Hydro Power Corporation Ltd., Power Grid Corporation of India Ltd, National Highways & Infrastructure Development Corpn. Ltd., National Projects Construction Corporation Ltd., MSTC Ltd etc are also having their projects/plants in operation in North Eastern states. The above mentioned CPSEs are also profit making as on 31.03.2020.

(c) CPSEs function under the administrative control of respective Ministries/Departments. All matters relating to revival/ restructuring/closure of CPSEs are dealt by the concerned administrative Ministries/Departments. The concerned administrative Ministries/Departments also formulate revival/restructuring plans for such CPSEs on a case-to-case basis and after obtaining the approval of competent authority implement the plan. The Department of Public Enterprises (DPE) has issued guidelines on 29.10.2015 for "Streamlining the mechanism for revival and restructuring of sick/incipient sick and weak CPSEs. As per the guidelines, the administrative Ministries/ Departments are responsible to monitor the sickness of CPSEs and identify the sick/incipient sick/weak CPSEs functioning under their control based on the performance and take timely redressal measures. Further, DPE has taken initiatives to make CPSEs profitable by bringing changes in MoU system for evaluation and monitoring the performance of CPSEs and granting autonomy for financial and functional empowerment of CPSEs through Ratna scheme and Capacity Building Programmes for executives and senior management of CPSEs.
